

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“G” BENCH, MUMBAI**

**BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER &  
SHRI AMARJIT SINGH, ACCOUNTANT MEMBER**

**ITA No. 1243/Mum/2019  
(A.Y. 2013-14)**

Zubin Zainuddin 3101 & 3102, Raheja Atlantis, Ganpatrao Kadam Marg, Lower Parel (W) Mumbai – 400 013	Vs.	ACIT-21(3) Piramal Chamber, Mumbai
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No: AADPZ1110B		
Appellant	..	Respondent

Appellant by :	Shri Shreyans Chauvan
Respondent by :	Shri Hoshang B. Irani

Date of Hearing	18.04.2022
Date of Pronouncement	18.04.2022

आदेश / O R D E R

**PER AMARJIT SINGH, AM:**

The present appeal filed by the assessee is directed against the order passed by the CIT(A)-48, Mumbai, which in turn arises from the order passed by the A.O. u/s 143(3) of the Income Tax Act, 1961 for A.Y. 2013-14.

2. At the time of hearing the ld. counsel of the assessee submitted that the assessee has opted this appeal for Vivad se Vishwas Act, 2020 in order to settle the aforesaid matter pending before the Tribunal. It is

stated by the assessee that in the backdrop of the aforesaid facts the captioned appeal may be allowed to be withdrawn.

3. The ld. D.R did not controvert the aforesaid factual position as had been stated before us.

4. In view of the above, we dismiss the appeal as withdrawn, subject to a rider that in the unlikely event of the matter not being resolved under the Vivad se Vishwas scheme the assessee shall have liberty to approach the Tribunal for restoration of his appeal within the time limit provided in the Act.

5. Resultantly, the appeal is dismissed as withdrawn subject to the observation recorded hereinabove.

Order pronounced in the open court on 18/04/2022.

Sd/-  
(Vikas Awasthy)  
JUDICIAL MEMBER

Sd/-  
(Amarjit Singh)  
ACCOUNTANT MEMBER

Mumbai;

Dated: 18.04.2022

PS: Rohit

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,  
//True Copy//

(Sr. Private Secretary)  
**ITAT, Mumbai**